

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. D-320/GT/2013

Date: 27.1.2014

To

Executive Director (Commercial)
NTPC Ltd., NTPC Bhawan
Core-7, Scope Complex-7
Institutional Area, Lodhi Road
New Delhi-110 003

Sir,

Subject : Revision of Tariff for Talcher Super Thermal Power Station Stage-II (2000 MW) for the period 1.4.2009-31.3.2014 after truing up.
Ref. : Affidavit dated 5.12.2013.

With reference to the subject mentioned above, I am directed to request you to furnish the following information, on affidavit, with advance copy to the respondents, latest by 10.2.2014:

- (i) The details of works involved in Ash Pond and Ash Handling system along with the estimated cost against each item of work justifying the revision in projected cost to ₹115.62 crore as against ₹98.34 crore in the original petition.
- (ii) Clarification as to whether the Ash Dyke/Ash Pond is common for Talcher-I and Talcher-II. If so, whether the claim is based on apportioned basis or the total claim is booked to Talcher -II, shall also be clarified.
- (iii) The details of works involved relating to 3.5 km MGR for Kaniha mines along with reasons for higher projected cost of ₹24.18 crore as against ₹7.67 crore in the original petition.
- (iv) Confirmation that the actual capital expenditure during 2009-10, 2010-11, 2011-12 and 2012-13 are the final payments made and there is no balance payments outstanding.
- (v) The actual additional capital expenditure incurred for the period 2009-13 should be certified by the statutory auditors in terms of Regulation 6(3) of the 2009 Tariff Regulations.

(vi) Certificate to the effect that all the assets of the gross block as admitted by the Commission as on 31.03.2009 and upto 31.03.2013 is in service. If any asset has been taken out, the details of such asset, the date put to use and the date the asset was taken out from service and the depreciation recovered shall be submitted.

2. Further action in this matter will be taken on receipt of the above information/clarification.

Yours faithfully,

(B. Sreekumar)
Deputy Chief (Law)